

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501

(IB)-264(PB)/2023

IA/3316/2023, IA/3472/2023, IA/3481/2023, IA/3280/2023, IA/3277/2023,
IA/2944/2023, IA/3254/2023, IA/3048/2023, IA/2850/2023

IN THE MATTER OF:

Go Airlines (India) Limited

....Applicant

SECTION

U/s 10 of IBC, 2016

Order delivered on 12.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Ms. Ameya Gokhale, Ms. Meghna Rajadhyaksha, Mr. Vaijyant Paliwal, Mr. Rishabh Jaisani, Mr. Nikhil Mathur, Mr. Harit Lakhani, Ms. Mehak Nayak, Mr. Ajay Kumar, Ms. Anchal Nanda, Mr. Hetram Bishnoi in IA/3280/2023 & IA/3277/2023
Mr. Jayant Mehta, Sr. Adv. with Ms. Ameya Gokhale, Ms. Meghna Rajadhyaksha, Mr. Vaijyant Paliwal, Mr. Rishabh Jaisani, Mr. Nikhil Mathur, Mr. Harit Lakhani, Ms. Mehak Nayak, Mr. Ajay Kumar, Ms. Anchal Nanda, Mr. Hetram Bishnoi in IA/2944/2023
Mr. Arvind Nayar, Sr. Adv. with Mr. Pranaya Goyal, Ms. Marfull Bilaurala, Mr. Dhruv Khanna, Ms. Sharleen Lobo, Mr. Chiranjivi Sharma, Ms. Priya Desai, Ms. Apoorva Kaushik, Mr. Vasu Gupta, Mr. Uday Mathur, Ms. Nehal Gupta, Adv. in IA/3254/2023
Mr. Aditya Kapur, Mr. Rohan Taneja in IA/3481/2023 & IA/3472/2023
Mr. Nimish Vakil, Mr. Pal Amit, Ms. Bhavana Duhoon, Mr. Anshul Syal, Adv. in IA/3316/2023
Ms. Anchal Nanda, Mr. Hetram Bishnoi, Mr. Ritesh Singh, Mr. Ajay Kumar, Mr. Navneet K. Singh, Adv. in

IA/2850/2023

Mr. Anandh Venkataramani, Mr. Saket Satapathy,
Mr. Anubhav Dutta, Ms. Priyal Shah, Adv. in
IA/3048/2023

For the Respondent :
For the CoC : Mr. Dheeraj Nair, Mr. Angad Baxi, Mr. Ankit Tripathi
For the RP : Mr. Ramji Srinivasan, Sr. Adv. with Mr. Vishnu
Sharma, Ms. Namrata Saraogi, Mr. Kartik Panday,
Adv.

ORDER

IA/3316/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they need time to file rejoinder on the reply filed by the Respondent. One week time is granted to Ld. Counsel for the Applicant to file their rejoinder. List the application on **22.09.2023**.

IA/3472/2023 & IA/3481/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have filed rejoinder yesterday. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Resolution Professional is present and submitted that they have already filed their reply, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsels for both the parties are directed to approach the Registry and cure the defects, if any, so that their rejoinder and reply are reflected on the e-portal of the Tribunal. List the application on **22.09.2023**.

IA/3277/2023:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have filed their rejoinder, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Respondent (Resolution Professional) is present and submitted that they have filed their reply and the same is available on the e-portal of the Tribunal. Ld. Counsel on behalf of the Applicant is directed

to approach the Registry and cure the defects, if any, so that their rejoinder is reflected on the e-portal of the Tribunal. List the application on **22.09.2023**.

IA/3254/2023 & IA/3048/2023:-

Heard the arguments made by Ld. Sr. Counsel for the Applicant in IA/3254/2023 and Ld. Counsel for the Applicant in IA/3048/2023. The Applicants and Respondents have agreed that the arguments of the Applicants in all the IAs be heard first and rebuttal argument of Respondent be heard thereafter in respect of all the IAs. For hearing the arguments of the Applicants in IA/3280/2023, IA/2944/2023 and IA/2850/2023 (in which pleadings are complete) and also for argument of the Resolution Professional, list the applications on **22.09.2023**.

Ld. Counsel for the Resolution Professional was directed by order dated 01.09.2023 to file the status report in respect of maintenance of the aircrafts and engines. Ld. Counsel submitted that the report has been filed, however, the same has not appeared on the e-portal of the Tribunal. Ld. Counsel for the Resolution Professional is directed to approach the Registry and cure the defects, if any, so that their report appears on the e-portal of the Tribunal.

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)